

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NO  
Promotion

AHMEDABAD BENCH

O.A. No. 333 OF 1992.

XXXDX.

DATE OF DECISION 28-12-1992

Shri Gagji. K. Petitioner

Mr. M.S.Trivedi, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. N.V.Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Gagji K,  
Chargeman, Diesel Shed,  
Sabarmati.

.... Applicant.

(Advocate: Mr. M.S. Trivedi)

Versus.

1. Union of India, through  
The General Manager,  
Western Railway, Churchgate,  
Bombay.
2. The Divisional Rly. Manager,  
Western Railway,  
D.R.M. Office, Rajkot.
3. The Divisional Mechanical Engineer,  
(DL) SBI, Ahmedabad. .... Respondents.

ORAL ORDER

O.A.No. 333/1992

Date: 28-12-1992.

Per: Hon'ble Mr. N.V.Krishnan, Vice Chairman.

Mr. M.S.Trivedi, learned counsel for the applicant. He seeks permission to withdraw this application. Permission is granted. The application is dismissed as having been withdrawn.

*Renj*

(R.C.Bhatt)  
Member(J)

*28/12*

(N.V.Krishnan)  
Vice Chairman

vtc.

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Vice Chairman

vtc.